

In the said Criminal Rules of Practice and Circular Orders, 1958, after rule 12, the following rule shall be inserted, namely:-

“12-A . Translation of processes – When processes are sent for service to a place where the language is different from that of the Court issuing them, they should be accompanied by a translation into the language of such place or into English, certified by the transmitting Court to be correct. Where the return of service or report of non-service is in a language different from that of the issuing Court, it shall be accompanied by an English translation similarly certified.”

(P.Dis.No.869/1959)

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